

[Shri M. Muhammad Ismail]

now find is, tomorrow you are allowing a discussion of short duration under Rule 193, on not only the present disturbances but on the whole gamut of communal disturbances in the country.

Mr. SPEAKER: Yesterday I said that I would put it before the Business Advisory Committee. There was some difficulty about it. The matter is important and urgent discussion is requested. But I very much doubted whether this subject, which was within the jurisdiction of the State Government could be discussed through an adjournment motion. I was very clear about it but still I wanted to be more sure. There was a calling attention notice also. I laid this before the Business Advisory Committee. There was a unanimous decision there that we will have a discussion under Rule 193 for three hours tomorrow and there will be enough opportunity. Where there has been a doubt about the admissibility, this has been the practice. There was a very genuine doubt in my mind. Therefore, we have fixed the discussion tomorrow.

SHRIMATI TARKESHWARI SINHA (Barh): I would like to submit that when riots took place in Ahmedabad a delegation of the Members of Parliament visited that place. I think what has taken place in Maharashtra is probably more serious than what has happened in Ahmedabad... (interruptions) Sir, you yourself know that a parliamentary delegation visited that area and it went a long way... (interruptions)

Mr. SPEAKER: I would request her to resume her seat. Now, papers to be laid on the Table.

13.30 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS AND RULES UNDER FORWARD CONTRACTS (REGULATION) ACT AND NOTIFICATION UNDER TRADE AND MERCANDISE ACT

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE

AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH): Sir, on behalf of Shri Raghunatha Reddy, I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) issued under section 6 of the Forward Contracts (Regulation) Act, 1952:
 - (i) S.O. 1192 published in Gazette of India dated the 26th March, 1970. [Placed in library. See No. LT-3471/70.]
 - (ii) S.O. 1193 published in Gazette of India dated the 26th March, 1970. [Placed in library. See No. LT-3472/70.]
- (2) A copy of the Forward Contracts (Regulation) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 1231 in Gazette of India dated the 4th April, 1970, issued under section 28 of the Forward Contracts (Regulations) Act, 1952. [Placed in library. See No. LT-3473/70.]
- (3) A copy of the Notification No. S.O. 1355 (Hindi and English versions) published in Gazette of India dated the 11th April, 1970, making certain amendment to Notification No. S.O. 2601 dated the 25th November, 1951, issued under section 5 of the Trade and Merchandise Marks Act, 1958. [Placed in library. See No. LT-3474/70.]

13.31 hrs.

BUSINESS ADVISORY COMMITTEE

FIFTIETH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): I beg to move:—

"That this House do agree with the Fiftieth Report of the Business Advisory Committee presented to the House on the 11th May, 1970."

MR. SPEAKER : The question is :

"That this House do agree with the Fiftieth Report of the Business Advisory Committee presented to the House on the 11th 1970."

The motion was adopted.

13.32 hrs.

The Lok Sabha adjourned for Lunch till thirty minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at thirty-five minutes past Fourteen of Clock.

[MR. DEPUTY-SPEAKER in the Chair]

UNIVERSITY GRANTS COMMISSION (AMENDMENT) BILL

AND

MOTION RE : ANNUAL REPORTS OF UNIVERSITY GRANTS COMMISSION—*contd.*

MR. DEPUTY-SPEAKER : The House will take up further consideration of the University Grants Commission (Amendment) Bill and the annual report of the University Grants Commission. Dr. Rao may continue his speech.

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : Sir, I had told the House yesterday something about the history of the events that led to the Government proposing this amendment to the Act which has already been passed by the Rajya Sabha. I was pointing out that a major recommendation of the Sapru Committee, subsequently examined by the University Grants Commission itself and by the Education Commission, and finally by Government and embodied in the amending Bill, which has been passed by the Rajya Sabha, related to

the composition of the University Grants Commission.

The original composition of the University Grants Commission was nine members of whom three were to be drawn from the body of Vice-Chancellors and one would be the Chairman of the Commission, the Chairman to be a whole-time and salaried member. The proposal now is that the membership of the Commission should be raised from nine to twelve. The twelve members are to consist of one Chairman, two officials of the Central Government, which is exactly what existed in the Grants Commission, five members who are to be selected from amongst officers or teachers of universities, and the remaining four, presumably, to be selected from business industry, commerce, law, other professions and eminent educationists. This is the new composition of the University Grants Commission that has been embodied in the Bill which has been passed by the Rajya Sabha.

I would like to say one or two words about this composition. In the original Bill there was no reference to five members being drawn from amongst those who are either officers or teachers of universities. This was an amendment which was moved in the Rajya Sabha by Shri Vaishampayan and, after discussion, accepted by Government and it forms part of the amending Bill. In regard to this there is an amendment given notice of by an hon. Member of this House wanting the word "officers" to be removed; in other words, if the amendment is accepted, these five people will be drawn from among those who are teachers of universities. I propose to accept that amendment when the amendment comes up before this House so that the five members will be drawn from amongst teachers of universities and not from officers and teachers.

I also propose to move an amendment myself to clarify the fact that this restricting clause on the composition applies to members when they are originally appointed. I am saying this because the Bill also provides for three full-time members in addition to the